

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
ITA's No.155, 156 & 157/SRT/2018 (AY 2006-07)
(Hearing in Virtual Court)

M/s.Shree Darshan Corporation, Flat No.1105, Shree Darshan Palace, Near Arihant Park, Lal Darwaja, Surat. PAN : ABAFS 2088 K	Vs	The Asst. Commissioner of Income Tax, Circle-7, Surat.
Applicant		Respondent

Assessee by	Shri Bipin Jariwala – Advocate
Revenue by	Shri B.Panda – Sr.DR
Date of hearing	01.06.2021
Date of pronouncement	01.06.2021

Order under section 254(1) of Income Tax Act

PER BENCH:

1. These three appeals by Assessee are directed against the separate orders of Id.Commissioner of Income Tax(Appeals)-V, Surat all dated 19.08.2014 for the assessment year (AY) 2006-07.
2. All the appeals came up hearing on 1st June, 2021. At the outset of hearing, the Id.Authorised Representative(AR) for the assessee submits that he has moved separate application for three appeals dated 28.05.2021 for withdrawal of all the appeals. The Id.AR for the assessee prayed for withdrawal of all the appeals.
3. The Id.Sr.Departmental Representative [Sr.DR] appearing for the Revenue has no objection if the appeal of assessee is dismissed as withdrawn.

4. Considering the contents of the application dated 28.05.2021 and the submission of the Id.AR of the assessee, all three appeals of the assessee are dismissed as withdrawn. Resultantly, the appeals of the assessee are dismissed.
5. In the result, three appeals of the assessee are dismissed as withdrawn.

Order announced at the time of hearing of appeal on 1st June, 2021 in the Virtual Court hearing.

Sd/-

(Dr ARJUN LAL SAINI)
ACCOUNTANT MEMBER

Surat, Dated: 01/06/2021 / sgr

Sd/-

(PAWAN SINGH)
JUDICIAL MEMBER

Copy to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR
6. Guard File

By order

/ / TRUE COPY / /

Assistant Registrar, ITAT, Surat